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CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH, LUCKNOW.

T.A. 1084 of 1987
C.A.No. 1084 of 1987 Dt. of decision 15-12-95

Bhartiya P.M.S. & M.M.S. Employees.

Union Class III Petitioner(s)

Sri Purendran. P. Advocate for the
petitioner(s)

V E R S U S

Union of India Respondent(s)

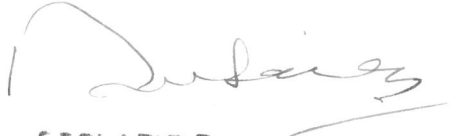
Sri Dr. D. Chandra Advocate for
respondent(s)

CORAM :-

HON'BLE MR. V. K. Seth A.M.

HON'BLE MR. Dr. R. K. Saxena J. M.

1. Whether reporters of local papers may be allowed to see the judgment ?
 2. To be referred to the Reporter or not ?
 3. Whether their Lordships wish to see the fair copy of the judgment ?
 4. Whether to be circulated to all other Benches ?
- } NO


SIGNATURE